

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00690/2014

DATE OF ORDER: 01.12.2015**CORAM****HON'BLE MR. JUSTICE HARUN-UL-RASHID, JUDICIAL MEMBER**

K.P. Meena S/o Shri Bhajan Lal Meena, aged around 70 years, by caste Meena, R/o 85, Lavkush Nagar-I, Tonk Phatak, Jaipur, Earlier working as Additional Commissioner, Income Tax, Jodhpur.

...Applicant

Mr. Amit Mathur, counsel for applicant.

VERSUS

1. The Union of India through its Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Principal Chief Commissioner of Income Tax, Central Revenue Building, Janpath, Jaipur.

...Respondents

Mr. Gaurav Jain, counsel for respondents.

ORDER

The Original Application is filed seeking a direction to the respondents to release the medical allowance to the applicant under Central Government Health Scheme (CGHS) for pensioners with effect from 01.01.2004 along with arrears with interest @ 12% per annum.

2. The applicant is aggrieved from the non-payment of medial allowance under CGHS for pensioners after attaining the age of superannuation. He attained the age of superannuation on

31.12.2003. It is submitted that the applicant is not having CGHS card and, therefore, he is entitled for medical allowance. The applicant submitted Annexure A/1 representation dated 10.02.2014 before the Chief Commissioner of Income Tax Jodhpur/Jaipur requesting to release the medical allowance admissible to him, which is pending consideration before the respondents.

3. Since the representation of the applicant dated 10.02.2014 (Annexure A/1) is pending consideration before the respondents, this Tribunal is not inclined to examine the merits of the contentions raised in the O.A. It is for the respondents to examine the grievances of the applicant and pass appropriate orders.

4. In the facts and circumstances noticed above, the Original Application is disposed of directing the respondent no. 3 to consider and pass a reasoned and speaking order on representation of the applicant dated 10.02.2014 (Annexure A/1) within a period of three months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent no. 3 within a period of fifteen days from today.



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER